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दिल्ली में इवैक्युई के मकानों के गिरने से सरकार को होने वाल। माली नुकसान

Oral Answers

\* ६११. मौलाना एम० फारूकी : क्या पुनर्वास तथा ग्रल्पसंख्यक-कार्य मंत्री यह बताने की रूपा करेंगे कि जुलाई १९४५ में होने वाली बारिश में पुरानी दिल्ली ग्रौर नई दिल्ली में इवैंक्युई के मकानों के गिरने से सरकार को कितना माली नकसान हग्रा ?

#### EXTENT OF FINANCIAL LOSS CAUSED TO GOVERNMENT DUE TO THE COLLAPSE OF EVACUEE HOUSES IN DELHI

•611. MOULANA M. FARUQI: Will the Minister of REHABILITATION AND MINORITY AFFAIRS be pleased to state the extent of financial loss caused to Government on account of the collapse of evacuee houses in old Delhi and in New Delhi during the rains in July 1958?]

पुनर्वास उपमंत्री (श्री पी० एस० नस्कर):१,४१,६१६ रुपये।

†[THE DEPUTY MINISTER OF REHABILITATION (SHRI P. S. NASKAR): Rs. 1,49,616.]

مولانا ایم - فاروقی : کیا آنریبل منستر کو اس کا اندازه . ۱ مکتلے مکانات اولڈ دعلی میں اور کتنے نئی فعلی میں گرے ھیں - ۱ تئ ایسے ھیں جو ہوی طرح گرگئے ھیں اور کتلے ایسے ھیں جو که کلیپس ھو گئے ھیں -

‡[नौलाना एम॰ फारूकी : क्या ग्रातरेविल मिनिस्टर को इसका अंदाजा है कि कितने मकानात ओल्ड दिल्ली में और कितने नई दिल्ली में गिरे हैं ? कितने ऐसे हैं जो बुरी तरह गिर गये हैं और कितने ऐसे हैं जो कि कोलैप्स हो गये हैं ?]

†[] English translation.

‡[ ] Hindi translation.

SHRI P. S. NASKAR: Sir, the houses that collapsed are mostly in Delhi and in a few cases in Shahadara, but no house collapsed in New Delhi. The total number of houses which collapsed or partly collapsed is 165; out of these 41 houses collapsed completely.

مولانا ایم - فاروقی : کها انریبل ملستر کو یه معلوم هے که جو انلے مکانات گرے هیں اس کی وجه یه هے که جب سے وہ گورنیلمت کی کستقی میں آئے هیں تب ہے ان کی مرمت نه تو آفس نے کرائی هے اور نه کرایه داروں نے کرائی هے -

**†[मौलाना एम० फारूकी** : क्या ग्रानरेबिल मिनिस्टर को यह मालूम हैं कि जो इतने मकानात गिरे हैं उसकी वजह यह है कि जब से वह गवर्नमेंट की कस्टडी में ग्राये हैं तब से उनकी मरम्मत न तो ग्राफिस ने कराई है ग्रौर न किरायेदारों ने कराई हैं ?]

SHRI P. S. NASKAR: The fact is this. Most of these houses, as I said, belong to old Delhi and these houses were about, if not more, 60 or 70 years old. When the houses came to the custody of the Custodian we took all precautions to preserve the corpus of the property. But you will be surprised to know that about Rs. 50,00,000 as rent is due from these occupants. They are all local people, mostly Muslims. The process is that as soon as the tenants or the Corporation authorities bring to the notice of the Custodian that any house needs repair, we give permission to repair the house. It is for the tenants to repair the house and adjust it against their dues. Every possible arrangement exists to give prompt relief.

SHRI B. K. P. SINHA: May I know, Sir, on what basis the total amount given—one lakh and some thousand rupees has been assessed? Is it on

tt ] Hindi transliteration.

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### the basis of the price of the whole house collapsed or the price of the part that is affected? What is the basis of this assessment?

Oral Answers

SHRI P. S. N ASK AR: In the assessment of this amount, we took into account only the structure, not the land.

Ds. RAGHUBIR SINH: May I know, Sir, if there is no arrangement for the Government to take steps even if the occupant does not intimat\* them about the bad condition of the house?

SHM P. S. NASKAR: No. Sir, that is not the fact. The Corporation authorities have their own people to look around the town and they report to us and we take immediate steps.

DR. RAGHUBIR SINH: May I know, Sir, then why those steps were not taken in respect of these particular cases?

SHRI P. S. NASKAR: Somtimes it is very difficult to find out the defect which is latent and outsiders cannot enter the premises without permission.

## PROPOSAL TO SET UP A SINGLE BODY FOR HANDICRAFTS, HANDLOOM, SILK AND SMALL SCALE INDUSTRIES BOARDS.

•612. SHRI T. S. AVINASHILINGAM CHETTIAR: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government have considered the suggestion made by the Public Accounts Committee in their Seventh Report for the setting up of a common board for the Handicrafts Board, Handloom Board, Silk Board and the Small Scale Industries Board; and

(b) what measures at present exist for coordinating their activities and to avoid duplication of staff and expenditure?

THE MINISTER OF COMMERCE (SHRI N. KANUNGO): (a) Yes, Sir.

(b) A statement is laid on the Table of the House.

# to Questions Statement

# Co-ordination of activities of the cottage and small industry organisations.

The following measures exist at present for co-ordinating the activities of the cottage and small industry organisations under the Ministry af Commerce and Industry: —

(1) A Co-ordination Committee of Small Industries consisting of representatives of the All-Indra Boards, the Khadi and Village Industries Commission, the Planning Commission, the Reserve Bank of India, the Ministry of Finance and the Ministry of Community Development has been set up for discussing subjects of common interest and problems pertaining to the work of all organisations under this Ministry dealing with cottage and small-scale industries.

(2) To effect similar co-ordination at the State level, State Co-ordination Committees of Small Industries have been set up at the instance of the Ministry of Commerce and Industry.

(3) To avoid duplication of staff and expenditure, the export of coir goods has been entrusted to the National Small Industries Corporation and the services of the Handicrafts Development Corporation are being utilised to find export market for khadi fabrics.

(4) The Joint Development Commissioners under the Small-scale Industries Organisations have been made responsible for covering activities relating to handloom and handicrafts industries also during their tours and investigations in their respective regions.

SHRI T. S. AVINASHILINGAM CHETTIAR: What is the meaning of "Yes, Sir"? What arrangements have been made to co-ordinate?

SHRI N. KANUNGO: The statement is laid on the Table of the House.

SHRI T. S. AVINASHILINGAM CHETTIAR: The statement says